

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3932  
ANSWERED ON:03.12.2010  
CHILD FREE ZONES  
Mahato Shri Narahari;Roy Shri Nripendra Nath

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the public fora are demanding child free zones in areas like restaurants, theatres, hotels, resorts and air flights;
- (b) if so, the reaction of the Government thereto;
- (c) whether such child free zones are already operating in other countries;
- (d) if so, the details thereof;
- (e) whether under the prevalent Indian laws, children could be barred access to such areas;
- (f) if not, whether the Government is likely to consider creation of child free zones; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d) : It was reported in media that there is a demand from certain sections of society for making child free zones in restaurants, theatres, air flights etc. It was also reported that child free zones are in operation in other countries.

(e) to (g) : There are several Central legislations dealing with children which include the Commissions for Protection of Child Rights Act, 2005, the Juvenile Justice (Care and Protection of Children) Act, 2000, The Prohibition of Child Marriages Act, 2006, The Immoral Traffic (Prevention) Act, 1956 . There is no provision in these legislations which debars children from access to private areas like theatres, hotels and restaurants.

There is no proposal for creating child free zones.